

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./ T.A./ 350 1989

B v Patel Bhatt Applicant (s).

A S Dave Adv. for the
Petitioner (s).

Versus

Union of India & Ors Respondent (s).

V D Bines Adv. for the
Respondent (s).

SR. NO.	DATE.	ORDERS.
		charge sheet (Copy send)
27/9/89	FIA	As per the note granted by O.R. No. 65 on 27.9.89
28/9		Pl. issue notice of P.R. to app. pending permission to resp.
18/10		RPAO received from resp. no. 3, l. (The matter is not placed on 18/10/89 & Board as per oral instruction & may be placed in D.C)

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CORAM : HON'BLE MR. G. S. SHARMA

.. JUDICIAL MEMBER.

HON'BLE MR. M. M. SINGH

.. ADMINISTRATIVE MEMBER.

27.09.1989.

Heard Mr. A.S.Dave the learned counsel for the applicant. Pending admission. Issue notices to the respondents to show cause, why the application should not be admitted, within two weeks. Registry to post the case for admission.

M. M. Singh

(M. M. Singh)
Administrative Member.

(G. S. Sharma)
Judicial Member.

R.

(2)

O. A. 350/89

CORAM : HON'BLE MR. J. N. MURTHY .. JUDICIAL MEMBER.

HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

15.12.1989

Mr. J.S.Yadav for Mr. J.D.Ajmera, the learned advocate for the respondents mentions that the reply in this case has been sent to the concerned authority for signature. He therefore seeks time. Nobody present for the applicants. The matter is adjourned. Registry to do needful.

M. M. Singh

(M. M. Singh)
Administrative Member

(J. N. Murthy)
Judicial Member.

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